Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 14.07.2011

The Meeting No. 15/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 14.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

MEETING NUMBER

: 15/84-ALC3/2011 **MEETING DATE** : 14.07.2011

Case No.:9/15/84-ALC3/2011	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:15/84-ALC3/2011 14.07.2011	Status: Deferred
HQ File :01/84/050/00111/AM12/	RLA File :05/24/040/00448/AM11/	Lic.No/Date:0510286941 28.03.2011	Defer Date:04.08.2011
		20.03.2011	Date: 0 1:00:2011

Decision: The Committee considered the case as per agenda alongwith other papers and observed that in the instant case also the description of export item mentioned is not clear as to whether it is lining material of bags of garment or otherwise. It was felt that in spite of several instructions given in writing or during personal hearing for mentioning the description of export item clearly, firm have failed to comply with the same. Whereas, Committee knows that it is lining for inner bags, Committee decided to call the applicant firm for last hearing before NC meeting to be held on 04.08.2011. It was therefore decided to defer the case for re-listing on 04.08.2011.

		Case No.:4/15/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:15/84-ALC3/2011 14.07.2011	Status: Deferred	
	2	HQ File :01/84/050/00106/AM12/		Lic.No/Date:0510290925 18.05.2011	Defer Date:04.08.2011	
11		Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-				

Case No.:7/15/84-ALC3/2011	3		Status: Deferred
HQ File :01/84/050/00109/AM12/	RLA File:06/21/040/00012/AM12/	Lic.No/Date:0610021958	Defer

listing on 04.08.2011.

20.05.2011 Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have mentioned 'turnout rug normal neck made out of imported good quality, which is a vague description, whereas in the import item they have sought Polyester cloth nylon/PU, Taffeta cloth, PP webbing without giving their width and GSM. Further, in the import item at S.No. 4 & 8, they have mentioned 'metallic filling in assorted sizes, which should be 'metallic fitting in assorted sizes'. Further, they have also neither given drawing, design nor size-wise measurement, calculation sheet in this case. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

Case No.:1/15/84-ALC3/2011	Party Name:FINPROJECT INDIA PVT LTD	Meet No/Date:15/84-ALC3/2011 14.07.2011	Status: Deferred
HQ File :01/84/050/00103/AM12/		Lic.No/Date:1310035552 06.06.2011	Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/details:-

- Manufacturing process indicating stage-wise wastage of each inputs alongwith justification thereon;
- Justification alongwith reason for use of three inputs against the subject advance authorisation in (ii) question and one input against advance authorisation No. 1310035553 dated 06.06.2011 for the same export item;
- Consumption of all the three inputs with corresponding production of export product duly endorsed by (iii) concerned Central Excise range;
- Indicate the application of EVA sole in the type of footwear. (iv)

In view of the above, case stands deferred for re-listing on 04.08.2011.

Case No.:2/15/84-ALC3/2011	Party Name:INDUS GARTEX (P) LTD.	Meet No/Date:15/84-ALC3/2011 14.07.2011	Status: Deferred
HQ File :01/84/050/00104/AM12/	RLA File :13/24/040/00008/AM12/	Lic.No/Date:1310035551 06.06.2011	Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have neither mentioned style No. nor given CAD, CAM, drawing, design, measurement, calculation sheet etc. Further, in the import item, they have neither mentioned the width nor GSM of fabric. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

	Case No.:3/15/84-ALC3/2011	Party Name:FINPROJECT INDIA PVT LTD	Meet No/Date:15/84-ALC3/2011 14.07.2011	Status: Deferred
	HQ File :01/84/050/00105/AM12/	RLA File :13/24/040/00010/AM12/	Lic.No/Date:1310035553 06.06.2011	Defer Date:04.08.2011
	Decision: The Committee consider call for the following information/det	tails:-		
$\ _6$	 (i) Manufacturing process indicating stage-wise wastage of each inputs alongwith justificati thereon; (ii) Justification alongwith reason for use of three inputs against the subject advance authorisati in question and one input against advance authorisation No. 1310035552 dat 06.06.2011for the same export item; 			th justification
				ll.
(iii) Consumption of input with corresponding production of export product of concerned Central Excise range;			tion of export product duly	endorsed by
	` '	ation of EVA sole in the type of foo		
	In view of the above, case stands d	eferred for re-listing on 04.08.201	1.	

Case No.:5/15/84-ALC3/2011		Status: Deferred
HQ File :01/84/050/00107/AM12/		Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have mentioned Cushion containing polyester fibres 280 grms and 380 gms without mentioning size/shape and bifurcated Qty. of both types of Cushion. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

Case No.:8/15/84-ALC3/2011	, , , , , , , , , , , , , , , , , , ,		Status: Deferred
HQ File :01/84/050/00110/AM12/			Defer Date:04.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item applicant firm have mentioned Ladies leather jackets with lining whereas they are asking 100% cotton woven dyed non textured fabric and taffeta fabric as inputs. The Committee felt hat how ladies leather jackets can be manufactured by the inputs asked for in this case. Further, they have neither given CAD, CAM, measurement, nor style No. of export item in this case. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

Case No.:6/15/84-ALC3/2011	14.07.2011	Status: Approved
HQ File :01/84/050/00108/AM12/	Lic.No/Date:0510295733 05.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

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	S.	Export Item	Export Qty.	Import item	Qty. allowed
	No				
	1	Cotton buds/cotton swabs containing	192000000 Pcs	Polypropylene homopolymer (for	4917 Sq mtrs.
		polypropylene homopolymer 30537.143 kgs and packed in containers made out of polyproplylene moulded grade -		stick) Polyproplylene moulded grade(packed in containers for packing)	As per Packing Policy(with 5% wastage)
		30496.190 Kgs.			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No.77	M/s Gupta Enterprises, Eluru
NC No.15/AM12	F.No.01/84/162/765/AM08/DES-V

Dated 14.07.2011	Re-fixation	of	input	output	norms	against	advance
	authorisation	No	. 04100	90397	dated 01	.08.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report submitted by the NC team, who visited the unit of the firm by allowing 23% wastage or as applied by the firm, whichever is lower. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.78	M/s Gupta Enterprises, Eluru		
NC No.15/AM12	F.No.01/80/50/606/AM08/DES-V		
Dated 14.07.2011	Re-fixation of input output norms against advance authorisation No. 0410092439 dated 30.11.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report submitted by the NC team, who visited the unit of the firm by allowing 23% wastage or as applied by the firm, whichever is lower. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.79	M/s Gupta Enterprises, Eluru		
NC No.15/AM12	F.No.01/85/50/12/AM08/DES-V		
Dated 14.07.2011	Re-fixation of input output norms against advance authorisation No. 0410089132 dated 25.04.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report submitted by the NC team, who visited the unit of the firm by allowing 23% wastage or as applied by the firm, whichever is lower. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

